

Act, 1953 and the Kerala Private Forests (Vesting and Assignment) Act, 1971 from the payment of estate duty under sub-section (2) of section 33 of the Estate Duty Act, 1953. [Placed in Library, See No. LT—3244/86.]

**Annual Report of and statement re : Review on the Physical Research Laboratory, Ahmedabad for 1985-86**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN) : I beg to lay on the Table :—

- (1) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1985-86 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1985-86.  
[Placed in Library. See No. LT—3245/86.]

[Translation]

**Annual Report etc. of Central Board for the Prevention and Control of Water Pollution, New Delhi for 1985-86**

THE MINISTER OF ENVIRONMENT AND FOREST (SHRI BHAJAN LAL) : I beg to lay on the Table :—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86 under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.

- (3) A statement (Hindi and English versions) regarding Review by the Government on the working of Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1985-86.  
[Placed in Library. See No. LT—3246/86]

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

**Statements showing action taken by Government on Recommendations**

SHRI E. AYYAPU REDDY (Kurnool): I beg to lay on the Table English and Hindi versions of the following statements :—

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 23rd Report (7th Lok Sabha) on Import of Wheel Sets.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 117 Report (7th Lok Sabha) on Delay in Development and manufacture of an aircraft and manufacture of defective cartridge cases for an ammunition.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and

final replies in respect of Chapter V of 193rd Report (7th Lok Sabha) on Corporation-Tax, Income-Tax and Wealth-tax.

12.07½ hrs.

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS

[English]

Twenty-Sixth-Report

SHRI R. P. SUMAN (Akbarpur) : I beg to present the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

SHRI N.V.N. SOMU (North Madras) : Sir, I have given an adjournment-motion against imposition of Hindi. (*Interruptions*)

MR. SPEAKER : Don't shout. It is not like this.

SHRI DINESH GOSWAMI (Guwahati) : Sir, we have given call-attention and other notices. The Home Minister is here. (*Interruptions.*)

SHRI N.V.N. SOMU : I have given a call-attention notice.....(*Interruptionn*).\*\*

MR. SPEAKER : No question. No imposition. Don't shout. Not allowed. (*Interruptions*)\*\*

SHRI BASUDEB ACHARIA (Bankura) : We have given adjournment-notice. (*Interruptions.*)

MR. SPEAKER : Mr. Acharia, I have disallowed that. And I told you.

SHRI BASUDEB ACHARIA : Why ?

MR. SPEAKER : Because it is not a

proper thing for adjournment-motion. You can come.....

SHRI BASUDEB ACHARIA : Why not proper thing. These two newspapers...

MR. SPEAKER : I am not going to give any reason for that.

SHRI BASUDEB ACHARIA : Why not ? One worker died.

MR. SPEAKER : You can come under rule 377, if you like. But there is no question of adjournment motion.

SHRI N.V.N. SOMU : Mr. Speaker, I have given an adjournment-motion.

MR. SPEAKER : Don't shout. Don't shout.

(*Interruptions*)

MR. SPEAKER : You withdraw from the House.

(*Interruptions*)

MR. SPEAKER : Mr. Acharia, I will ask you also to withdraw, if you persist like this.

SHRI BASUDEB ACHARIA : Is this matter about these two newspapers not important ?

MR. SPEAKER : You can discuss it in another manner, if you like. But there is no question of adjournment-motion.

SHRI BASUDEB ACHARIA : In what manner ?

For the last three sessions, we have been raising it.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Do we have a Government or not now ? (*Interruptions*)

MR. SPEAKER : Will you take your seats ? Will you take your seats or shall I have to request you to withdraw from the House ?

SHRI BASUDEB ACHARIA : Why ?